

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 23.08.2016

OA No. 291/00022/2016 with MA No. 291/00352/2016

Mr. Amit Mathur, counsel for applicant(s).

Mr. Gaurav Jain, counsel for respondents.

Counsel for respondents submits that he has filed MA No. 291/00352/2016 praying for taking the documents annexed with the MA as Annexure MAR/1 and MAR/2 on record. Counsel for respondents further submits that the applicant(s) in this OA have been extended the benefit of fixation of wages for Casual workers vide order dated 28.07.2016 (Annexure MAR/2) and in view of this, the OA has become infructuous as the relief sought for in the OA has been granted to the applicant(s) at the level of the respondents. Counsel for the applicant(s) also agrees to the same.

In view of the above submissions, the Misc. Application is allowed and the documents are taken on record. As the relief sought for by the applicant(s) has been granted by the respondents, the Original Application has rendered infructuous and is dismissed accordingly.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Kumawat